

Central Information Commission
File No.CIC/SM/A/2009/000599 dated 10-12-2008
Right to Information Act-2005-Under Section (19)

Dated: 3 March 2010

Name of the Appellant : Shri Manish Kumar
82, Multaj Nagar,
Bagpat Road,
Meerut - 250 002.

Name of the Public Authority : CPIO, State Bank of India,
Corporate Centre, State Bank Bhawan,
4th Floor, Madame Cama Road,
Mumbai - 400 021.

The Appellant was present in person.

On behalf of the Respondent, Shri Mukesh Dubey, AGM was present.

2. In this case, the Appellant had, in his application dated 10 December 2008, requested the CPIO for a number of information concerning the written test and the interview held on 16 October 2008. The CPIO, in his reply dated 29 December 2008, provided him with most of the information while denying the details about other candidates who had appeared in the said test. Not satisfied with this reply, he had preferred an appeal on 6 January 2009 on which the Appellate Authority does not seem to have passed any order yet. The Appellant has, consequently, come before the CIC in second appeal.

3. We heard this case through videoconferencing. The Appellant was present in the Meerut studio of the NIC while the Respondent was present in the Mumbai studio. We heard their submissions. We think that the details about the marks awarded to successful candidates in the said interview cannot be withheld as personal information as the selection of those candidates for appointment to the Bank was based on the marks secured by them. For the sake of transparency in selection, such marks should be disclosed.

4. Therefore, we direct the CPIO to provide to the Appellant within 10 working days from the receipt of this order (a) a statement of the marks awarded to the successful candidates in that particular written test/interview, (b) the cut-off mark for selection and (c) the marks received by the Appellant himself.
5. The case is, thus, disposed off.
6. Copies of this order be given free of cost to the parties.

(Satyananda Mishra)
Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(Vijay Bhalla)
Assistant Registrar